

National Company Law Tribunal

Allahabad Bench

CP NO. 135/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE COMPANY: Ernest Sharon & ors vs Prism Industrial Complex Ltd. ors.

SECTION OF THE COMPANIES ACT/I & B CODE: 71(10) of the Companies Act of 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Chaudhary	Adv.	Pet.	Rahul
2.	Ashutosh Vaish	Adv.	Rs	Ashutosh

CP No. 135/ALD/2017

Shri Rahul Chaudhary, Advocate for the petitioner. Shri Ashutosh Vaish, Advocate for Respondent-Company.

The present case is filed as a fresh case. The petitioner counsel seeks permission to carry necessary amendment/ rectification in the present application. Hence, liberty is granted.

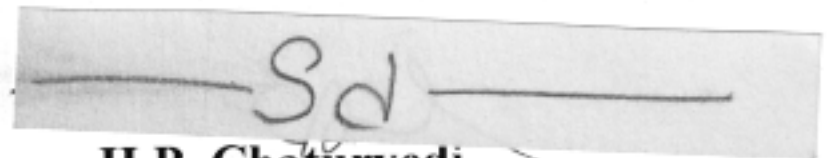
He is directed further to serve a spare copy of such amended petition to the Respondent counsel as well as to the Amicus Curiae appointed by this Court in the matter.

The Respondent company is at liberty to file objection/ reply to the present petition inclusive the question on jurisdiction of this Bench.

The matter be listed on 12th December, 2017.

Date: 29/11/2017

Typed by
Jyoti
(Stenographer)



H.P. Chaturvedi,
Member(Judicial)